

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2239

ANSWERED ON:07.12.2011

RAGGING IN EDUCATIONAL INSTITUTIONS

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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether a number of cases of ragging have taken place in various institutions in the country including engineering colleges in the recent past;
- (b) if so, the reasons therefor;
- (c) the number of instances of ragging in educational institutions reported including loss of lives and injuries suffered during the last three months, state-wise;
- (d) the number of cases registered in this connection, State-wise; and
- (e) the stringent measures being taken to end this menace in the educational institutions?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): As per information available, 961 cases of alleged ragging were registered in anti-ragging toll-free helpline during the period from January to November, 2011. Historically, ragging has been prevalent in the country since many decades for social and psychological reasons. Incidents of ragging have substantially come down after pro- active efforts by Central Government have been launched to curb ragging.

(c) & (d): Details of complaints registered in the anti-ragging toll-free helpline State-wise from September to November, 2011 is given in Annexure-I. There was no case of loss of life due to ragging during this period.

(e): Government has started a toll-free anti-ragging helpline with effect from 15.06.2009. Advisories are being issued to states and higher educational institutions every year to take stringent measures, including filing criminal cases against those found indulging in ragging. University Grants Commission (UGC), All India Council for Technical Education (AICTE), Dental Council of India (DCI), Medical Council of India (MCI) etc. have issued regulations regarding anti-ragging for strict compliance.